

OA/456/87

(S)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

2/2/1988

Mr.B.V.Bhatt for Mr.U.M.Shastri learned advocate for the applicant requests for adjournment. Mr.N.S.Shevde learned advocate for the respondent present. Allowed. The case be put up for admission on 9th March, 1988. ~~fax~~

P.H.Trivedi
(P.H.Trivedi)
Vice Chairman

JM
(P.M.Joshi)
Judicial Member

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

9/3/1988

Mr.J.C.Sheth for Mr.Uday Shastri learned advocate
for the applicant requests : for adjournment. Allowed.
The case be posted on 18/3/1988 for admission.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
 Hon'ble Mr. P.M. Joshi : Judicial Member

18-3-1988

Heard Mr.Uday Shastri learned advocate for the applicant. Mr.N.S.Shevde learned advocate for the respondent present. Respondent Nos. 4 & 5 duly served. Nos 1103 The petitioners seek join 85 persons who disputed the seniority list which is under preparation and on the basis of which screening is sought to be made. The applicants apprehend that they may be terminated in service as and when the seniority list finalise is acted upon. Before termination, various steps have yet to be taken by the respondent authorities. The petitioners can make such representation if necessary regarding the seniority list. If there is any order of termination or any other cause, the individuals aggrieved are free to approach the Tribunal in respect of it. With these observations, we find that the petition has at this stage no merit, and dismissed.


 (P.H.Trivedi)
 Vice Chairman


 (P.M.Joshi)
 Judicial Member

a.a.bhatt